

CONTENTS

**Fifteenth Series, Vol. IX, Fourth Session, 2010/1932 (Saka)
No. 23, Monday, April 26, 2010/ Vaisaka 6, 1931 (Saka)**

<u>SUBJECTS</u>	<u>PAGES</u>
SUBMISSION BY MEMBER	
Re: Alleged phone tapping of political leaders	3-8
ORAL ANSWERS TO QUESTIONS	
Starred Question No. 421	9-11
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 422 to 440	13-71
Unstarred Question Nos. 4795 to 5024	72-491

PAPERS LAID ON THE TABLE 492-495

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

6th to 8th Reports 496

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

221ST Report 496

BUSINESS ADVISORY COMMITTEE

15th Report 496

STATEMENTS BY MINISTERS

- (i) Re: Status of implementation of the recommendations contained in the 143rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09), pertaining to the Ministry of Shipping

Shri G.K. Vasan 497

- (ii) Re: Status of implementation of the recommendations contained in the 90th Report of the Standing Committee on Commerce on 'Foreign and Domestic Investment in Retail Sector', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry

Shri Jyotiraditya M. Scindia 498

PREVENTION OF TORTURE BILL, 2010 499

Re: Alleged tapping of phones of Senior Political Leaders

MATTERS UNDER RULE 377	503-515
(i) Need to take up the issue of construction of dam by China on river Tsango in Tibet in the international for a	
Shri Jagdambika Pal	503
(ii) Need to announce a special package to provide drinking wate facilities in Telengana region particularly for Karimnagar Parliamentary Constituency, Andhra Pradesh	
Shri Ponnam Prabhakar	504
(iii) Need to allocate quota of Natural Gas from K.G. Basin to Tamil Nadu to meet requirements of fertilizer plants and upcoming power plants in the State	
Shri S.S. Ramasubbu	505-506
(iv) Need to implement Scheduled Castes and Schedules Tribes (Prevention of Atrocities) Act and Civil Liberties Act in letter and sprit.	
Dr. Manda Jagannath	506
(v) Need to upgrade and develop the existing network of railways, roads and waterways in Assam	
Shri Ramen Deka	507
(vi) Need to upgrade and bring Madan Mohan Malviya Engineering College in Gorakhpur, Uttar Pradesh at par with I.I.T.	
Yogi Aditya Nath	508
(vii) Need to ensure transparency in transportation of coal from Central Coalfields Limited Collieries	
Shri Ravindra Kumar Pandey	508

- (viii) Need to provide basic facilities to the people living below poverty line in the country
- Shrimati Sushila Saroj
- 509
- (ix) Need to provide houses under Indira Awas Yojana to people not included in BPL list and whose makeshift houses have been gutted in fire in Salempur Parliamentary Constituency, Uttar Pradesh
- Shri Ramashankar Rajbhar
- 510
- (x) Need to conserve site of historical and archaeological importance at Mahishi in district Saharsa, Bihar
- Shri Dinesh Chandra Yadav
- 511
- (xi) Need to upgrade the existing Relay Centre at Dharmapuri in Tamil Nadu as full-fledged Radio Station
- Shri R. Thamaraiselvan
- 512
- (xii) Need to construct Mannarkkad bye-pass and a new bridge in place of Kunthipuzha bridge on N.H. 213 in Kerala
- Shri M.B. Rajesh
- 513
- (xiii) Need to undertake measures to eradicate Japanese Encephalitis in the country
- Shri Jayant Choudhary
- 514
- (xiv) Need to strengthen the river embankments with a view to protect it from breach and erosion caused by tidal waves in Sunderbans area particularly in Jayanagar Parliamentary Constituency, West Bengal
- Dr. Tarun Mandal
- 515

ANNEXURE – I

Member-wise Index to Starred Questions	517
Member-wise Index to Unstarred Questions	518-522

ANNEXURE – II

Ministry-wise Index to Starred Questions	523
Ministry-wise Index to Unstarred Questions	524

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Monday, April 26, 2010/ Vaisaka 6, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Let us take up Question Hour. Q. No. 421. Dr. Bhola Singh.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Hon. Speaker, I have given notice for suspension of Question Hour. ... (*Interruptions*) फोन टैपिंग हो रही है। यह ठीक नहीं

है।... (व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिए। उसके बाद इसे डिसकस करेंगे।

... (व्यवधान)

अध्यक्ष महोदया : आपसे अनुरोध है कि प्रश्नकाल चलने दीजिए।

... (व्यवधान)

11.01 hrs.**SUBMISSION BY MEMBER**

Re: Alleged phone tapping of political leaders

श्री दारा सिंह चौहान (घोसी): यह मौलिक अधिकारों का हनन है।...(व्यवधान)

MADAM SPEAKER: Hon. Minister is saying something.

श्री यशवंत सिन्हा (हज़ारीबाग): महोदया, मंत्री जी बोलें, लेकिन...(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Hon. Speaker, I have heard what they are saying. I also have the copies of the notices with me. Immediately after the Question Hour, the hon. Home Minister will make a statement on this issue. ... *(Interruptions)* I repeat, immediately after the Question Hour the hon. Home Minister will make a statement. ... *(Interruptions)*

अध्यक्ष महोदया : कृपया आप लोग बैठ जाइए।

...(व्यवधान)श्री दारा सिंह चौहान : यह मामूली घटना नहीं है।...(व्यवधान)

अध्यक्ष महोदया : आप जरा बैठ जाइए। मेरी बात सुन लीजिए। मैं प्रयास कर रही हूँ। जरा सा सुन लीजिए।

...(व्यवधान)

अध्यक्ष महोदया : एक मिनट बैठ जाइए। आप लोग बैठ जाइए।

मेरे पास नोटिस आया है क्वेश्चन आवर को सस्पेंड करने और एडजर्नमेंट मोशन का दोनों की मैं अनुमति नहीं दे रही हूँ, लेकिन...(व्यवधान) मैं बता रही हूँ, मेरी बात सुन लीजिए।

...(व्यवधान)

MADAM SPEAKER: Hon. Members, please take your seats.

... *(Interruptions)*श्री लालू प्रसाद (सारण): आप हमारी भी बात सुन लीजिए।...(व्यवधान)अध्यक्ष महोदया : जैसा अभी मंत्री जी ने कहा है, या तो प्रश्नकाल के बाद...(व्यवधान) एक मिनट सुनिए।

आप सभी इस बात को कह लीजिएगा, बाद में कह लीजिएगा, जीरो आवर में कह लीजिएगा। शून्य प्रहर में माननीय एल.के. आडवाणी जी से शुरू करेंगे।

... (व्यवधान)

श्री पवन कुमार बंसल : मैडम, यह तरीका सही नहीं है।... (व्यवधान)

अध्यक्ष महोदया : हमारा प्रयास है।

... (व्यवधान)

अध्यक्ष महोदया : आपसे मेरा अनुरोध है कि प्रश्नकाल के तुरंत बाद आडवाणी जी बोलेंगे।

... (व्यवधान)

SHRI PAWAN KUMAR BANSAL: We have the highest regards for Shri L.K. Advani. But I have submitted that immediately after the Question Hour, the hon. Minister will make a statement. That is what I said. ... (*Interruptions*) What is this? ... (*Interruptions*)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

श्री पवन कुमार बंसल : मैडम, ये लोग अपनी बात कह देते हैं, उसके बाद भी हाउस नहीं चलने देते हैं। Everyday that is happening. ... (*Interruptions*)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

श्री पवन कुमार बंसल : हाउस के बाहर कह रहे हैं कि हाउस नहीं चलने देंगे, तो फिर यहां क्या कहना चाहते हैं। ... (व्यवधान) बाहर बोलते हैं कि हाउस चलने नहीं देंगे।... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

11.04 hrs.

At this stage, Shri Shailendra Kumar came and stood on the floor near the Table

अध्यक्ष महोदया : आप वेल में क्यों चले आते हैं। हर समय वेल में क्यों चले आते हैं?

... (व्यवधान)



अध्यक्ष महोदया : आप जाइए। आप अपनी सीट से बात कीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप वहां जाइए। आप बैठ जाइए।

...(व्यवधान)

11.05 hrs.

At this stage, Shri Shailendra Kumar went back to his seat.

अध्यक्ष महोदया : आप अपनी सीट पर बैठिए।

श्री लालकृष्ण आडवाणी जी।

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया, मैं आपका बहुत आभारी हूँ कि आपने मुझे अभी बोलने का अवसर दिया। इसका एक और कारण भी है और मैं माननीय मंत्रीजी को बता देना चाहता हूँ कि 12 बजे राष्ट्रपति भवन का पोस्टेज रिलीज का कार्यक्रम है, मैं उसमें विशेष अतिथि हूँ इस कारण मैं उस समय नहीं होऊंगा। हमने इसलिए अनुमति मांगी थी कि अभी समय मिल जाए तो मुझे जो कुछ कहना है मैं कहूंगा। आईपीएल घोटाले की बात तो बहुत हुई...(व्यवधान)

श्री लालू प्रसाद : बात नहीं हुई है, अभी शुरुआत है।...(व्यवधान)

श्री लाल कृष्ण आडवाणी : मैं मानता हूँ कि उसी संदर्भ में एक और समस्या पैदा हुई है जो इस देश के लिए बहुत गंभीर है। ...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): माननीय आडवाणी जी, आईपीएल गंभीर इसलिए है कि इसमें कौन-कौन हैं, बड़ी लंबी लाइन है...(व्यवधान)

अध्यक्ष महोदया : आप उन्हें बोल लेने दीजिए।

...(व्यवधान)

श्री लाल कृष्ण आडवाणी : हमारी बहुत बड़ी ताकत लोकतंत्र है। मैं कभी भूल नहीं सकूंगा कि इस देश में 19 महीने ऐसे बीते जिसमें लोकतंत्र सस्पेंडिड था, देश के दो पूर्व प्रधानमंत्री श्री अटल बिहारी वाजपेयी और श्री चन्द्रशेखर जेल के भीतर थे।...(व्यवधान) मैं प्रधानमंत्रियों की बात कह रहा हूँ। आप भी थे और हजारों लाखों लोग थे। वह काल ऐसा था जब फोन टैपिंग बहुत बड़ा अपराध नहीं माना जाता था, यह

रोज होता है, ऐसी कोई बात नहीं। जब 1975 के 20 साल पूरे हुए तो 25 जून को अटल बिहारी वाजपेयी जी ने प्रेस कांफ्रेंस करके कहा -

“I have known for a long time, that my phone as well as that of my party colleague Advani have been under surveillance. But lately I have gathered that the telephones of many other senior leaders like Chaudhary Charan Singh, Jagjivan Ram and Chandra Shekhar and journalists like G.K. Reddy, Arun Shourie, Kuldip Nayar and G.S. Chawla also are being regularly tapped. But what has really left me flabbergasted is that the Intelligence Bureau has had the temerity to tap the telephones of the President and the Chief Justice also. All this is not only politically immoral but unconstitutional and illegal also.”

This is a statement made by Shri Atal Bihari Vajpayee in a Press Conference on the 25th June, 1995, 20 years after the Emergency. Now, suddenly, we discover this.... (*Interruptions*)

The *Outlook* has come out with a full story saying that the telephones of a Junior Minister, telephones of a Chief Minister, telephones of a Congress Office-Bearer and the telephones of the CPI (M) Leader Shri Prakash Karat have also been tapped. Here is this *Outlook* story. I am not going to quote the whole thing. I feel that this is something which is extremely serious. On this, no one else but we would like to hear the Prime Minister.... (*Interruptions*)

This House will not be satisfied until the Prime Minister comes to the House and give the explanation on this. This is my appeal to you, Madam. I feel that you also should help the Parliament in insisting upon the authority of Parliament and seeing that the Executive responds.... (*Interruptions*) I am not going to quote what the Supreme Court has said.

The Supreme Court also had given a judgement in this regard as to what is the authority given by the Indian Telegraphs Act to the Executive as to what it can do and what it cannot do. I feel satisfied that when the NDA Government was there, it laid down very clear guidelines as to what can be done and what cannot be done.

I feel what has been done now is a clear violation of the Supreme Court's directives which have been now incorporated in the law also. The Supreme Court clarified it very clearly. I quote:

“Section 5 (2) of the Indian Telegraph Act does not confer unguided and unbridled power on the investigating agencies to invade a person's privacy. Telephone tapping is only permitted in two circumstances, on the occurrence of a public emergency in the interest of public safety and that too if it is in the interest of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States, public order, preventing incitement to the commission of an offence. Otherwise, the Central or State Government cannot resort to arbitrary phone tapping.”

This is what the Supreme Court had said. Having said that, what is being done now is a total violation of the Supreme Court's judgement and, therefore, nothing short of a clear statement by the Prime Minister that this will not be done is required. Not only that. I would plead with you and, through you, to the Government that let there be a new law in this regard which completely eliminates all the possibilities of abuse of the Government's executive authority in this regard.

Democracy has to be defended. We must ensure that there is no such emergency once again in the country. We will not suffer it and, therefore, nothing short of a categorical statement by the Prime Minister in this regard will satisfy the House.

MADAM SPEAKER: Thank you very much. I will allow rest of the matters to be raised in the 'Zero Hour'. बाकी आप जीरो ऑवर में उठाइयेगा। अब आप प्रश्न काल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : ऐसे तो प्रश्न काल नहीं चलेगा। 12 बजे सब लोगों को बोलने का मौका मिलेगा। आप 12 बजे यह मुद्दा उठा लीजियेगा। मुरली मनोहर जी, आप बैठ जाइये। आप क्यों खड़े हैं, आपकी बात तो हो गई।

... (व्यवधान)

(Q. No. 421)

डॉ. भोला सिंह : महोदया... (व्यवधान)

श्री मुलायम सिंह यादव : मैडम, आप हमारी बात भी सुनिये। ... (व्यवधान)

अध्यक्ष महोदया : आप जीरो ऑवर में बोलिये।

श्री मुलायम सिंह यादव : यह बहुत गम्भीर मामला है। हमने नोटिस दिया है। ... (Interruptions)

11.13 hrs.

At this stage, Shri Shailendra Kumar and some other Hon. Members came and stood on the floor near the Table.

... (व्यवधान)

11.13½ hrs.

At this stage, Shri Kaushailendra Kumar and some other Hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

11.14 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

अध्यक्ष महोदया : आप बैठ जाइये। पहले पेपर्स ले होने दीजिये। आपको ज़ीरो ऑवर में बुलायेंगे।

... (*Interruptions*)

PAPERS LAID ON THE TABLE

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): Madam, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2010-2011.

(Placed in Library, See No. LT 2211/15/2010)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2008-2009.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, for the year 2008-2009, Chennai, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2212/15/2010)

- (3) A copy of the Notification No. S.O. 276(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2010, approving the Cochin Port Employees (Leave) Amendment Regulations, 2010, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library, See No. LT 2213/15/2010)

- (4) A copy of the Merchant Shipping (Prevention of Pollution by Garbage from Ships) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 847(E) in Gazette of India dated the 26 November, 2009, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2214/15/2010)

12.21 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : आप बैठ जाइये। अभी मुलायम सिंह जी को बुलायेंगे।

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table:-

- (1) A copy of the Notification No. G.S.R. 305(E) (Hindi and English versions) published in Gazette of India dated the 9th April, 2010, containing Corrigendum to the Notification No. G.S.R. 443(E) dated the 23rd June, 2009 under the Tea Act, 1953.

(Placed in Library, See No. LT 2215/15/2010)

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.

(Placed in Library, See No. LT 2216/15/2010)

- (ii) Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.

(Placed in Library, See No. LT 2217/15/2010)

- (iii) Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.

(Placed in Library, See No. LT 2218/15/2010)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence for the year 2010-2011.

(Placed in Library, See No. LT 2219/15/2010)

- (2) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2010-2011 ... (*Interruptions*)

(Placed in Library, See No. LT 2220/15/2010)

अध्यक्ष महोदया : कृपया शान्त रहिये।

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Madam, on behalf of my colleague, Shri Gurudas kamat, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunication, Ministry of Communication & Information Technology for the year 2010-2011.

(Placed in Library, See No. LT 2221/15/2010)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (Placed in Library, See No. LT 2222/15/2010)
- (3) A copy of the Notification No. S.O. 466(E) (Hindi and English versions) published in Gazette of India dated 24th February, 2010, regarding constitution of the Central Apprenticeship Council under the Apprentices Act, 1961, issued under sub-section (2) of Section 24 of the said Act.

(Placed in Library, See No. LT 2223/15/2010)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, on behalf of my colleague, Shri D. Napoleon, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (Placed in Library, See No. LT 2224/15/2010)
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2008-2009.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2225/15/2010)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2007-2008.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above... (*Interruptions*)

(Placed in Library, See No. LT 2226/15/2010)

अध्यक्ष महोदया : आप ज़रा शान्त रहिये।

12.01¼ hrs.

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
6th to 8th Reports

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Sixth Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
 - (2) Seventh Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
 - (3) Eighth Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
-

12.01½ hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
221st Report

SHRI SURESH ANGADI (BELGAUM): Madam, I beg to lay the Two Hundred Twenty-first Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants 2010-11 (Demand No.57) of the Department of School Education & Literacy, Ministry of Human Resource Development.

12.01³/₄ hrs.

**BUSINESS ADVISORY COMMITTEE
15th Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Fifteenth Report of the Business Advisory Committee.

12.02 hrs.

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 143rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09), pertaining to the Ministry of Shipping*

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh Edition) and Direction 73A issued vide Lok Sabha Bulletin – Part II dated September 1, 2004, I beg to lay the Statement on the status of implementation of Recommendations contained in the 143rd Report of the Departmentally-Related Parliamentary Standing Committee on Transport, Tourism and Culture.

The Standing Committee on Transport, Tourism and Culture had held its meeting on 18th December, 2008 to consider 143rd Report. The Committee had also taken the Oran Evidence of officers of the Department. The 143rd Report was presented to the Rajya Sabha on 19.12.2008 and was laid on the Table of the Lok Sabha on 19.12.2008.

I am also laying down on the Table of the House a Statement giving the status of implementation of those recommendations contained in the 143rd Report.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 2227/15/2010

12.02½ hrs.

- (ii) Status of implementation of the recommendations contained in the 90th Report of the Standing Committee on Commerce on 'Foreign and Domestic Investment in Retail Sector', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry *

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay the statement on the status of implementation of recommendations, contained in 90th Report of the Parliamentary Standing Committee on Commerce on the subject 'Foreign & Domestic Investment in Retail Sector' on the directions of the Speaker, Lok Sabha in pursuance of the provisions of Rule 389 (New Direction 73A) of the Rules of Procedure and Conduct of Business in Lok Sabha vide Bulletin Part II dated September 01, 2004.

All the recommendations of the Committee have been considered in the Department of Industrial Policy & Promotion. The action as recommended by the Committee has either already been taken or has been initiated. The status of implementation of these recommendations is given in the Annexure.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 2228/15/2010

12.03 hrs.

PREVENTION OF TORTURE BILL, 2010*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill to provide punishment for torture inflicted by public servants or any person inflicting torture with the consent or acquiescence of any public servant and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide punishment for torture inflicted by public servants or any person inflicting torture with the consent or acquiescence of any public servant and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI MULLAPPALLY RAMACHANDRAN: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 26.04.2010

12.04 hrs.

SUBMISSION BY MEMBER

Re: Alleged phone tapping of political leaders.....Contd.

... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, what I am going to say has the reference of what hon. Member, Shri L.K. Advani, demanded in the morning. Shri Advani demanded in the morning that a statement should come... (*Interruptions*) Madam, please ask them to listen to me for one minute, I am responding to their Leader. Shri L.K. Advani demanded that the Prime Minister should make a statement on the telephone tapping.

I checked up the matter from the Prime Minister. The Prime Minister is ready to make the statement at 3.30 p.m. Because the President of Afghanistan is having a meeting with him... (*Interruptions*) Please listen for a minute.

President of Afghanistan is having a meeting with him. As soon as that meeting, followed by lunch, is over, the Prime Minister will make a statement on the floor of the House. If the hon. Member agrees to it, we have no problem. Otherwise, if the hon. Member wants, immediately after this, the Home Minister will be in a position to make the statement.... (*Interruptions*) I will request the Home Minister to make the statement because the issue will be clarified as soon as he makes the statement. ... (*Interruptions*)

MADAM SPEAKER: The Home Minister is making a statement.

... (*Interruptions*)

MADAM SPEAKER: Let the Home Minister make a statement.

... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): National Technical Research Organisation (NTRO) is a technical organization of the Government, and I make the statement on behalf of the Government. ...
(*Interruptions*)

A Group of Ministers had recommended for such an organization be set up. The Organisation was notified on April 15, 2004. ... (*Interruptions*) Government have seen the allegations against the NTRO contained in the story in *Outlook* magazine of May 3, 2010. I wish to state categorically that no telephone tapping or eavesdropping on political leaders was authorized by the previous UPA Government. Nor has the present UPA Government authorized any such activity. ... (*Interruptions*)

After the issue of the magazine was available late Friday, April 23, 2010, the allegations in the story were thoroughly enquired into. Nothing has been found in the records of the NTRO or elsewhere to substantiate the allegations. ...
(*Interruptions*)

Our intelligence agencies function within the law. They are fully accountable to the Government. Under the Telegraphs Act and the Information Technology Act, each case of monitoring of telephone or electronic communications has to be approved by the Union Home Secretary personally and is subject to review by an Oversight Committee chaired by the Cabinet Secretary. ... (*Interruptions*) Such monitoring as may be necessary to fight crime, for national security, or for our counter-terrorism effort, is subject to multiple checks and oversight. ... (*Interruptions*) Both this Government and the previous UPA Government have respected and upheld the laws of the land. We are committed to defending the rights of every Indian citizen including the right to privacy and will uphold the rights of the individual citizen enshrined in the Constitution of India. ... (*Interruptions*)

Further enquiries are being made into the allegations in the magazine. ...
(Interruptions) If any evidence is forthcoming or discovered, the matter will be
thoroughly investigated by the appropriate agencies. ... (Interruptions)

अध्यक्ष महोदया : Now 'Zero Hour'. श्री शरद यादव।

... (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदया, हमारे आईपीएल के नोटिस का क्या हुआ?... (व्यवधान)

अध्यक्ष महोदया : उन्हें बोलने दीजिए, आपकी भी बारी आयेगी। आपका नाम लिस्ट में है। हम आपको बुलायेंगे।

... (व्यवधान)

अध्यक्ष महोदया : श्री शरद यादव जी, आप बोलिये।

... (व्यवधान)

अध्यक्ष महोदया : श्री मुलायम सिंह यादव जी।

... (व्यवधान)

अध्यक्ष महोदया : श्री मुलायम सिंह यादव जी, आपका नाम लिस्ट में है। क्या आप बोल रहे हैं?

... (व्यवधान)

अध्यक्ष महोदया : श्री रघुवंश प्रसाद सिंह, क्या आप बोलेंगे?

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.11 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be treated as laid on the Table of the House. Members are requested to send slips on the Table as per the practice.

... (Interruptions)

(i) Need to take up the issue of construction of dam by China on river Tsangpo in Tibet in the international fora

श्री जगदम्बिका पाल (डुमरियागंज): चीन द्वारा लगातार इस बात से इनकार किये जाने कि ब्रम्हपुत्र नदी पर उसके द्वारा कोई बांध नहीं बनाया जा रहा है, लेकिन अन्ततोगत्वा चीन ने स्वीकार कर लिया है कि तिब्बत के पास सांगपो नदी पर पन बिजली उत्पादन के मकसद से यह बांध बनाया जा रहा है, जिससे लगभग 500 मेगावाट का बिजली का उत्पादन होगा। पहले चीन बांध के निर्माण को स्वीकार करने के लिए तैयार नहीं था। अब आश्वासन दे रहा है ब्रम्हपुत्र नदी पर बांध बनने से भारत की तरफ जल प्रवाह प्रभावित नहीं होगा। जबकि वास्तविकता इसके विपरीत है। बांध बनने से पानी रोकने का इंतजाम अपने आप हो जायेगा। उससे भारत के क्षेत्र में सिंचाई प्रभावित होगी। पहले चीन भारत की आपत्ति को खारिज करता रहा है लेकिन अब उसके स्वीकारोक्ति के बाद भारत सरकार को पानी प्रवाह के प्रभावित होने से रोकने हेतु उचित मंच पर आपत्ति दर्ज करनी चाहिए, जिससे भारत के हितों पर प्रतिकूल असर न पड़े।

* Treated as laid on the Table

(ii) Need to announce a special package to provide drinking water facilities in Telangana region particularly for Karimnagar Parliamentary Constituency, Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the Hon'ble Minister of Rural Development regarding the problems being faced by the people in getting the potable drinking water in the Telangana Region and especially in my Karim Nagar Constituency in Andhra Pradesh.

In my Karim Nagar Constituency, many areas are facing acute shortage even for drinking purpose. There are no proper pipelines, no borewells or any other alternative arrangements. People are giving many representations and suggestions to provide at least potable drinking water. Many hamlets are reeling under water crisis. The ground water has been completely depleted in all the areas of Telangana Region. The borewells have dried up. The worst sufferers are the women. People have to fetch the water from about 2 to 3 kilometers for their daily needs. The Government of Andhra Pradesh has been making sincere efforts but due to inadequate funds, the genuine demands of the people have not been met so far. Sriram Sagar Canal had become dry and the areas dependent on the said canal are facing acute shortage. The Government must find an alternative to get the water from other sources to my Karim Nagar Constituency and other Telangana areas. Less rainfall and drought have added the problem more in my constituency.

I, therefore, request the Hon'ble Minister of Rural Development to intervene in the matter and provide at least potable drinking water in the backward areas like Telangana region in the remaining Eleventh Five year Plan by announcing a special package, particularly for my constituency Karim Nagar in Andhra Pradesh.

(iii) Need to allocate quota of Natural Gas from K.G. Basin to Tamil Nadu to meet requirements of fertilizer plants and upcoming power plants in the State

SHRI S.S. RAMASUBBU (TIRUNELVELI): Tamil Nadu ranks fourth place in the overall development of our country and remains forefront in industrial development. The State is more dependent on coal and crude oil to meet its energy demand which is estimated as equivalent to 24 billion cubic metres of natural gas in 2010. Against the demand, the availability of natural gas to the State was mere 3 million Metric Standard Cubic metres of gas per Day (MMSCMD) from ONGC sources in the Cauvery basin which is only 2-1/2% of the State's total energy demand. It estimated to grow at 9% per annum in the next 10 years.

The two major sources of natural gases in the country yielding more than 120 MMSCMD is fully consumed by a few States Viz., Andhra Pradesh, Maharashtra and Gujarat and not a single cubic metre of gas has been allocated to Tamil Nadu, which has a huge demand and the interests of the State has been totally neglected. Krishna Godavari (KG) basin gas is a national wealth and, therefore, it has to be distributed in an equitable way.

Power and fertilizer sectors require about 50% of the estimated demand for natural gas in the State. Two major fertilizer plants – Madras Fertilizers Ltd., and Southern Petrochemicals Industries Corporation Ltd using naphtha/fuel oil as feed stock to produce urea and di-ammonium phosphate (DAP) are struggling for survival.

SPIC stopped production of Urea and DAP for over a year ago due to rising prices of naphtha. This has an adverse impact on the production of Urea in Tamil Nadu, one of the largest fertilizer-consuming State. Unless gas is made available, these two plants may face closure resulting in huge deficiency of vital farm inputs in the State. Union Government has given approval for two projects to provide natural gas to Tuticorin, Tamil Nadu through pipeline from the KG Basin but the State is so far not getting any amount of gas.

I shall, therefore, urge upon the Union Government to allocate natural gas from KG basin to the State of Tamil Nadu to meet the immediate requirement of fertilizer plants and the upcoming power plants and also to take steps for equipment distribution of the same to all the States in the country.

(iv) Need to implement Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act and Civil Liberties Act in letter and spirit

DR. MANDA JAGANNATH (NAGARKURNOOL): Parliament had enacted the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. It specifies offences which are considered as atrocities and provides for deterrent punishments for commission of the same. Comprehensive Rules were also framed under the Act which among other things provides for relief and rehabilitation of the affected people.

The crimes against Scheduled Castes/Scheduled Tribes like murder, hurt, rape, kidnapping & abduction, dacoity, robbery, arson and grabbing lands of Scheduled Castes and Scheduled Tribes are increasing year after year in spite of having (i) Protection of Civil Rights Act, 1955; (ii) the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, 1989 in force.

If we look at the number of crimes committed against SCs from 2004 to 2008, it is seen that in 2004 it was 26887 which increased to 33,615 in 2008, having a variation of 11.9%. This is all because of non-implementation of the above Acts in letter and spirit. Though there is punitive clauses in the Act yet because of pressure from the offenders, politicians and apathy from the police officials in filing the cases, the Acts are not being properly used and the offenders are going scot free.

Through you Madam, I request the Government of India to implement the POA Act and Civil Liberties Act strictly and punish the culprits.

(v) Need to upgrade and develop the existing network of railways, roads and waterways in Assam

SHRI RAMEN DEKA (MANGALDOI): Assam is located in a very strategic place from the defence point of view. North East Region is surrounded by international border i.e. China, Myanmar, Bhutan and Bangladesh. Assam is the gateway of North Eastern State. Assam caters to various needs of the North Eastern States. The road and rail communication systems are not sufficient to meet the increasing demand of defence personnel and civilians in this region. We should not forget the Sino-India war of 1962. In case of war, the existing network of roads & rails will not be sufficient to meet the eventuality. So, a developed and well planned network of rails & roads is necessary in Assam to meet the eventuality.

Alternative Highways Nos. 31 & 52 should be constructed for smooth movement in North Bank of Brahmaputra Immediately, Government of India should construct double track rail line immediately to remove the bottleneck in the transport system. A new rail line touching Darrang District to Arunachal Pradesh should be constructed as an alternative route. The water transport through Brahmaputra and Barak rivers will provide very low cost transportation of goods in the region.

I urge upon the Government of India to take necessary steps in this regard.

(vi) Need to upgrade and bring Madan Mohan Malviya Engineering College in Gorakhpur, Uttar Pradesh at par with I.I.T

योगी आदित्यनाथ (गोरखपुर): गोरखपुर उत्तर प्रदेश का एक प्रमुख महानगर है। पूर्वी उत्तर प्रदेश, पश्चिमोत्तर बिहार तथा नेपाल के तराई की 5 करोड़ से ऊपर आबादी अपनी शिक्षा, स्वास्थ्य, व्यापार एवं रोजगार के लिए गोरखपुर पर निर्भर रहती है। इस 5करोड़ आबादी के बीच न कोई केन्द्रीय विश्वविद्यालय है, न केन्द्रीय चिकित्सा संस्थान और न ही कोई आई.आई.टी अथवा आई.आई.एम. ही है, जिसके कारण इस क्षेत्र के प्रतिभाशाली छात्र-छात्राओं को भारी समस्याओं से जूझना पड़ता है। मदन मोहन मालवीय इंजीनियरिंग कॉलेज, गोरखपुर उत्तर प्रदेश सरकार के द्वारा संचालित एक व्यवस्थित इंजीनियरिंग कॉलेज है। कॉलेज गोरखपुर महानगर से लगे राष्ट्रीय राजमार्ग पर लगभग 200 एकड़ क्षेत्रफल में फैला है। संसाधनों के अभाव में यह इंजीनियरिंग कॉलेज इस क्षेत्र के विकास में अपना उल्लेखनीय योगदान नहीं दे पा रहा है।

कृपया व्यापक जनहित में मदन मोहन मालवीय इंजीनियरिंग कॉलेज, गोरखपुर को आई.आई.टी के समकक्ष विकसित करने का कष्ट करें।

(vii) Need to ensure transparency in transportation of Coal from Central Coalfields Limited collieries

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सेंट्रल कोल फील्ड्स लिमिटेड के विभिन्न रेलवे साइडिंगों में निजी रेलवे रैक से प्रतिमाह हजारों टन कोयले की ओवरलोडिंग से सीसीएल और रेलवे को करोड़ों रुपये का नुकसान हो रहा है। तभी हाल में सीसीएल के ढोरी क्षेत्र के एसडीक्यू 3 तारमी रेलवे साइडिंग में एक निजी रेलवे रैक के 33 बाक्स वैगन में मात्रा से अधिक कोयले की लदाई का मामला उजागर हुआ है। इनमें लगभग 100 टन से अधिक कोयला तारमी साइडिंग से अनलोड किया गया। उक्त कोयला नैनी (इलाहाबाद) के लिए निजी रेल वैगन से ढोरी साइडिंग से चला और स्थानीय लोगों की सूचना पर तारमी रेलवे साइडिंग में अधिक वजन के कारण अनलोड किया गया।

अतः सरकार ऐसी घटनाओं की भविष्य में पुनरावृत्ति रोकने हेतु सीसीएल और रेलवे में कोयले के प्रबंधन के कार्य में पारदर्शी कार्यप्रणाली अपनाए जाने हेतु शीघ्र कार्यवाही करने की व्यवस्था करें।

(viii) Need to provide basic facilities to the people living below poverty line in the country

श्रीमती सुशीला सरोज (मोहनलालगंज): महोदया, योजना आयोग के गरीबी अनुमानों और मार्च 2000 की स्थिति के अनुसार गरीबी रेखा से नीचे जीवन-यापन करने वाले लोगों की संख्या 6.52 करोड़ है। इन्हें ही सरकार विभिन्न योजनाओं के तहत खाद्यान्न उपलब्ध करवाती है या कुछ अन्य सुविधा मुहैया करवाती है।

दूसरी ओर सुरेश तेंदुलकर समिति द्वारा बीपीएल की संख्या 37.2 करोड़ बताई गयी है, जिसे आयोग ने स्वीकार भी कर लिया है। जबकि वहीं ग्रामीण विकास मंत्रालय द्वारा गठित एन.सी. सक्सेना समिति ने बीपीएल की संख्या देश में 50 फीसदी बताई है। उधर पांच वर्ष पहले राष्ट्रीय नमूना सर्वेक्षण में बीपीएल की संख्या 60 फीसदी बतायी गयी थी।

सबसे रोचक बात यह है कि अर्जुन सेन गुप्त कमेटी ने ऐसे गरीबों की संख्या 77 प्रतिशत बताई है, जिनकी रोज की आमदनी 20 रुपये या उससे भी कम है। महंगाई के इस दौर में 20 रुपये में कोई व्यक्ति किस प्रकार भरपेट भोजन कर सकता है, यह समझ से परे है।

पिछले दिनों उत्तर प्रदेश के जनपद इलाहाबाद के कुछ गांवों में भोजन की कमी के कारण कई बच्चों की मृत्यु तक हुई है।

मेरा आग्रह है कि सरकार अर्जुन सेन गुप्त कमेटी द्वारा बताए गए 77 प्रतिशत आबादी, जो 20 रुपये प्रतिदिन या उससे नीचे गुजर-बसर कर रही है, उसको भर पेट भोजन व अन्य सहुलियतें उपलब्ध कराने हेतु पर्याप्त कदम उठाना सुनिश्चित करे।

(ix) Need to provide houses under Indira Awas Yojana to people not included in BPL list and whose makeshift houses have been gutted in fire in Salempur Parliamentary Constituency, Uttar Pradesh

श्री रमाशंकर राजभर (सलेमपुर): महोदय, देश के गरीबों को आवास बनवाने के लिए वर्ष 2002 की बीपीएल सूची में अंकित नामों के आधार पर चिह्नित कर इंदिरा आवास दिया जाता है, जबकि दैवीय आपदा से मेरे क्षेत्र में प्रति वा गर्मी के समय प्रतिदिन सैकड़ों गांव/घर जल रहे हैं, जिन्हें अहेतुक सहायता मिल जाती है। किन्तु भारत सरकार के दिशा-निर्देशों के अनुसार पीड़ित व्यक्तियों के नाम बीपीएल सूची वर्ष 2002 में न होने के कारण उनको इंदिरा आवास नहीं दिया जा रहा है, जिसके कारण हर वर्ष उनके कच्चे मकान आग का शिकार हो रहे हैं। तहसील बेलथरा रोड, सिकंदरपुर, बांसडीह, जनपद बलिया एवं तहसील सलेमपुर, भाटपार के कई हजार घर जले हैं, जिससे लोग आसमान के नीचे रहने को मजबूर हैं।

मैं चाहूंगा कि बीपीएल सूची के अतिरिक्त पीड़ित परिवारों का आवास बनवाने के लिए दिशा-निर्देशों में संशोधन कर आवास बनवाए जाएं।

(x) Need to conserve site of historical and archaeological importance at Mahishi in district Saharsa, Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): महोदया, बिहार राज्य अंतर्गत सहरसा जिला के महिषी और उसके आस-पास के क्षेत्र पुरातात्विक दृष्टिकोण से बेहद महत्वपूर्ण हैं। महिषी के प्रसिद्ध उग्र तारा पीठ जहां अनेकों बुद्ध की मूर्तियां मिट्टी की खुदाई में मिलती रहती हैं, के बगल में आठवीं शताब्दी के महान मीमांसक मंडन मिश्र एवं उनकी धर्मपत्नी भारती की जन्मस्थली मंडन धाम विद्यमान है एवं इसके उत्तर कन्दाहा में प्रसिद्ध सूर्य मंदिर अवस्थित है। अभी भी इसके चौखट पर 1453 ई. का अभिलेख उत्कीर्ण है। इस मंदिर का निर्माण कर्णाट कुलीय शासक राजा नरसिंह देव द्वारा किया गया है। महिषी गोरहो घाट के अगल-बगल प्राचीन कालीन दुर्लभ वस्तु, मूर्ति एवं सिक्के मिलने के कारण पटना अंचल भारतीय पुरातत्व सर्वेक्षण ने महिषी और आस-पास के क्षेत्रों में रूचि दिखाते हुए तत्कालीन अधीक्षक पुरातात्विक के नेतृत्व में जनवरी 2007 में सर्वेक्षण कर भारत सरकार को रिपोर्ट भी प्रेषित की थी। लेकिन स्टैंडिंग कमेटी आफ सेन्ट्रल एडवाइजरी बोर्ड आफ आरकेलॉजी ने उसकी अनदेखी कर दी जिससे उन क्षेत्रों के लोग काफी मर्माहत हुए।

अतः भारत सरकार इन क्षेत्रों के ऐतिहासिक, सांस्कृतिक, कलात्मक, वास्तुशास्त्रीय महत्व दुर्लभता एवं पुरातात्विक स्थल की महत्ता को देखते हुए पुरातात्विक स्थल की महत्ता को देखते हुए पुरातात्विक स्थल घोषित कर उसका उत्खनन कर मिले अवशेषों के रखरखाव करने की व्यवस्था कराई जाए, जिससे ऐतिहासिक स्थल अनुरक्षित रह सके।

(xi) Need to upgrade the existing Relay Centre at Dharmapuri in Tamil Nadu as a full-fledged Radio Station

SHRI R. THAMARAISELVAN (DHARMAPURI): In 1993 a decision was taken to set up a Radio Station at Dharmapuri in Tamil Nadu and a station came up in 2000 by spending a sum of Rs. 9 crore at Adhiyamankottai in Dharmapuri, and a trial broadcast was conducted on the Independence Day of Year 2000. This trial broadcast continued till 2007. However, owing to pressure from the people, this station was linked with the Chennai Rainbow FM and programme is being broadcast from 6.00 a.m. to 12 Noon. The people of this area have been demanding that this station at Dharmapuri be made a full-fledged Radio Station and programme be broadcast 24 hours from this station itself rather than relaying from or depending on Chennai Rainbow FM Station. I, therefore, urge upon the Government to take necessary action to make the Radio Station at Dharmapuri a full fledged Station by appointing staff, etc. and programme be broadcast for 24 hours as is being done in respect of all other radio stations across the country.

(xii) Need to construct Mannarkkad bye-pass and a new bridge in place of Kunthipuzha bridge on N.H. 213 in Kerala

SHRI M.B. RAJESH (PALAKKAD): N.H. 213- Kozhikode-Palakkad is one of the important Highways of Kerala. The bridge over the Kunthipuzha on this Highway was built by the British Government and the width and total span of the bridge is not sufficient for present requirements. Since, it is an important Highway all containers and LPG tankers from Kozhikode to Palakkad and Coimbatore are using this road for transporting goods and commodities. Due to the rapid increase in traffic volume and the sharp curve adjacent to the bridge, accidents are frequently happening. Traffic blocks may extend upto 24 to 48 hours in most cases. No alternative route is available. Hence, the only solution to solve this issue is to construct a new bridge in place of the old one. The concerned Ministry in 2006 had appointed an agency for feasibility study and presentation of DPR for the construction of Mannarkkad bye-pass. Now, the study is over and the report has been submitted. In view of the urgency of the situation, I urge upon the Government to take immediate steps to construct Mannarkkad bye-pass and also to build a new bridge.

(xiii) Need to undertake measures to eradicate Japanese Encephalitis in the country

SHRI JAYANT CHAUDHARY (MATHURA): While attention has been given to contain the outbreak of bird flu and swine flu, Japanese Encephalitis is an epidemic the Government has failed to address in the past decade. Bihar, Assam and Tamil Nadu are badly affected and Uttar Pradesh with 23 affected districts and Gorakhpur as the epicentre, accounts for the largest number of deaths, with 556 deaths in 2009.

Assurances in this House by the concerned Minister and a declared intention to form a special research group under the ICMR to study the virus and to undertake a campaign for its eradication have seen no visible impact on the ground. The vaccine for encephalitis should be administered around three months before Monsoons but no action has been taken and already hundreds of cases are being reported. I demand an urgent campaign including both NUHM and NRHM that includes PHC level neutralization of Japanese Encephalitis.

(xiv) Need to strengthen the river embankments with a view to protect it from breach and erosion caused by tidal waves in Sunderbans area particularly in Jaynagar Parliamentary Constituency, West Bengal

DR. TARUN MANDAL (JAYNAGAR): Breach and erosion of river banks are a regular phenomenon in the riverine network of Sunderbans including my constituency Jaynagar, West Bengal. But after the wrath of AILA-2009 breach of embankments particularly in the blocks of Kultali, Basanti, Gosaba and Canning were many and grave in nature. The repair work done as an interim reinforcement measure by the West Bengal State Government, getting grant-in-aid from the Central Government was not upto the mark and tidal waves very often inundate the adjoining areas overflowing the low lying river banks.

We hear that a big project for permanently solving the problem is in the pipeline and more than 1000 crores of rupees has already been granted by the Central Government to West Bengal State Government but no progress so far is seen on the matter. As the monsoon is just ahead, I would urge upon the Central Government to take up the task seriously with the West Bengal State Government on top priority in order to save lakhs and lakhs of people of Sunderbans from future catastrophe.

...(व्यवधान)

उपाध्यक्ष महोदय : आप सभी लोग कृपया बैठ जाएं। हाउस को चलने दीजिए।

...(व्यवधान)

14.01 hrs.

At this stage, Shri Lalu Prasad, Shri Mulayam Singh Yadav, Shri Kaushalendra Kumar and some other hon. Members came and stood on the floor near the Table

उपाध्यक्ष महोदय : आप लोग अपनी जगह पर बैठ जाइए। सदन को चलने दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : यहां से नहीं, वहां से जाकर बोलिए। हम आपको बोलने के लिए समय देंगे।

...(व्यवधान)

उपाध्यक्ष महोदय : किसी की कोई बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, the 27th April, 2010 at 11 a.m.

14.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April, 27, 2010/Vaisakha 7, 1932 (Saka).



* Not recorded